INDIAN INCOME TAX RETURN

[For Individuals and HUFs not having Income from Business or Profession] (Please see rule 12 of the Income-tax Rules, 1962) (Also see attached instructions)

Assessment Year

2 Q 0 0

Part .	A-GE	N	GENERAL																		
	First	name		Middle name			Last	name	:				PAN								
														1		ĺ				ĺ	1
ION	Flat/	Door/Bloc	k No		Name ()f Prem	ises/Bu	ildin	g/Vi	llage			Statu	is (Ti	ick)					<u> </u>	
MAT														ndivi	idu	al				HUF	7
FOR	Road	l/Street/Po	st Office		Area/le	ocality							Date (in c			h (DD dividu		I/YY	YYY)		
PERSONAL INFORMATION														/	,		/				
NO	Town	n/City/Dist	rict		State			Pin	cod	le			Sex (in ca	se	of inc	livid	lual	l) (Tia	k) 🗹	1
PERS														Aale						Fem	ale
	Emai	il Address				(STD	code)-]	Phon	e Nu	mbe	r		Emp empl								
						()							-	circ	-	PSU			Oth	ers
	Desig	gnation of .	Assessing Office	er (Ward/Circle))	<u> </u>				-			nder S uction n			(i)]		[
	Whet	ther origin	al or Revised re	turn? (Tick) 🗹		[0	rigin	al					Revis	ed						
STATUS			enter Receipt N (<i>DD/MM/YYYY</i>	o and Date of fi)	ling												/		/		
	Resid	lential Sta	tus (Tick) 🗹	🗆 Re	sident	Ľ] Non	-Resi	iden	t		Resi	dent bı	ut No	ot C)rdin	aril	y R	eside	nt	
FILING			eturn is being fil rnish following	ed by a represe information -	ntative as	ssessee?	(Tick)	Ø		Yes					No						
Н	(a)	Name of	he representati	ve																	
	(b)	Address of	of the represent	ative																	
	(c)	Permane	nt Account Num	ber (PAN) of t	he repres	entative	9														

PART-B

Part	t B -	ΠI		Computation of total income				
	1	Sala	ries	(6 of Schedule S)			1	
	2	Inco	me f	rom house property (3c of Schedule HP) (enter nil if loss)			2	
1E	3	Cap	ital g	ains				
INCOME		a	Shoi	rt term				
1			i	Short-term (u/s 111A) (enter nil, if loss) (A5 of Schedule CG)	3ai			
TOTAI			ii	Short-term (others) (A6 of Schedule CG)	3aii			
TO			iii	Total short-term (3ai + 3aii) (A4 of Schedule CG)	3aiii			
		b	Lon	g-term (B5 of Schedule CG) (enter nil if loss)	3b			
		с	Tota	ll capital gains (3aiii + 3b) (enter nil if 3c is a loss)			3c	
Do no	ot wr	ite or	stam	p in this area (Space for bar code)]	For (Office Use Only	

Do not write or stamp in this area (Space for bar code)

Receipt No

Date

Seal and Signature of receiving official

4	Income from other sources								
	a from sources other than from owning race horses (3 of Schedule OS)	4a							
	b from owning race horses (4c of Schedule OS) (enter nil if loss)	4b							
	c Total (a + b) (enter nil if 4c is a loss)	4c							
5	Total (1+2+3c +4c)	5							
6	Losses of current year set off against 5 (total of 2vi and 3vi of Schedule CYLA)	6							
7	Balance after set off current year losses (5-6) (also total of column 4 of Schedule CYLA)	7							
8	Brought forward losses set off against 7 (2vi of Schedule BFLA)	8							
9	Gross Total income (7-8)(also 3vii of Schedule BFLA)	9							
10	Deductions under Chapter VI-A (n of Schedule VIA)	10							
11	Total income (9-10)	11							
12	Net agricultural income/ any other income for rate purpose (4 of Schedule EI)	12							
13	'Aggregate income' (11+12)	13							
14	osses of current year to be carried forward (total of row xi of Schedule CFL) 14								

'art B - TTI

Computation of tax liability on total income

	1	Tax	payable on total income																
		a	Tax at normal rates	1a															
		b	Tax at special rates (11 of Schedule SI)	1b															
		c	Tax Payable on Total Income (1a + 1b)									1c							
	2	Surc	charge on 1c									2							
ΥLΓ	3	Edu	cation cess, including secondary and higher education c	ess or	1 (1c +	- 2)						3							
COMPUTATION OF TAX LIABILITY	4	Gro	ss tax liability (1c+ 2 + 3)									4							
	5	Tax	relief																
TAX		a	Section 89	5a															
OF '		b	Section 90	5b															
NO		c	Section 91	5c															
ITA'		d	Total (5a + 5b+5c)									5d							
PUT	6	Net	tax liability (4 – 5d)									6							
MO	7	Inte	rest payable																
С		a	For default in furnishing the return (section 234A)	7a															
		b	For default in payment of advance tax (section 234B)	7b															
		c	For deferment of advance tax (section 234C)	7c															
		d	Total Interest Payable (7a+7b+7c)									7d							
	8	Agg	regate liability (6 + 7d)									8							
	9	Tax	es Paid																
D		a	Advance Tax (from Schedule-IT)	9a															
TAXES PAID			TDS (total of column 7 of Schedule-TDS1 and column 7 of Schedule-TDS2)	9b															
AXF			Self Assessment Tax(from Schedule-IT)	9c															
Τ			Total Taxes Paid (9a+9b+9c)									9d							
	10	Amo	punt payable (Enter if 8 is greater than 9d, else enter 0)									10							
	11	Refu	Ind (If 9d is greater than 8, also give Bank Account details belo	w)								11							
REFUND	12	Ente	er your bank account number (mandatory in case of refund))															
EFI		•	70u want your refund by 🛛 cheque, or 🗖 deposited d	lirectl	y into	your	: ba	nk a	ccou	nt? (#	ick a	s appl	licabl	le 🗖)					
RE			e additional details of your bank account																
	MIC	CR C	ode Ty	pe of A	Accou	nt (ti	ck a	s app	licabl	le 🗹)		Πs	avin	gs	[] (Curr	ent	

VERIFICATION

I,

, holding permanent account number ____

son/ daughter of solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year 2009-2010.

Sign here 🗲

Ident 	ifica	atio	NI													1								
			n N	0.0	f TR	P		1		Name o	of TRP					Co	unter	Sign	ature	of T	RP			
							of I	ncon	ne f	rom Sala	iry						1			-				
	Nan	ne	of E	mp	loyer	•											PA	N of	Emp	loyer	• (optio	nal)		
	Add	dres	55 O	f em	ploy	er					Т	'own/City			State					Pi	in code	:		
SALARIES	1	Sal	lary	(Ex	cludi	ng a	ll allo	owan	ces,	perquisite	s & profi	t in lieu of sal	ary)		I			1						
LAF	2	All	owa	ince	s exe	emp	t un	der s	secti	ion 10		-	2											
SAI					s not	-											-	3						
-							•	L										4						
_				-	erqu													-						
					lieu (•											5						
	6	Inc	com	e ch	arge	able	e uno	der t	he l	Head 'Sa	laries' (1+3+4+5)						6						
					_																			
ched								ncon	ne f	rom Hou	-		v	• to instructio	ons)	a								
	1	Ad	dre	SS O	f pro	per	ty I					Town/ City				State)			PIN	Code			
		(Ti	ck)	\checkmark	if l	et o	ut					Name of Te	nant			PAN	of Te	nant	t (opti	onal)			
																							Τ	
			Δ	nnu	al lei	tahl	e val	lue/	renf	received	l or rece	eivahle (hiah	or if	let out for wi	hole of the s	par l	wer							
		a			out fo						1 01 100	civable (mgn	icr ij	iei oui joi wi	noie of the y	<i>cur</i> , <i>n</i>	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	1a						
		b	Т	he a	mou	nt o	of rei	nt w	hich	cannot	be realiz	zed	1b											
		c			aid t			auth	orit	ies			1c											
		d			(1b ·								1d					-						
		e			ice (1		1d)						10				_	1e						
x		f			of 1e								1f				_							
RT		g h	_		est pa (1f +			n do	rro	wed capi	tai		1g				_	1h						
HOUSE PROPERTY		n i	_		<u>`</u>	0	/	e nr	one	rty 1 (1e	_ 1h)							11 1i						
PR					f pro			к pi	ope	ity i (it	,	Town/ City				State				PIN	Code			
JSE	2				- F	r	-5 -														1 1	Т	I	I
IOF																								
		(Tio	ck) [Z	if le	et ou	ıt					Name of Te	nant			PAN	of Te	nant	t (opti	onal)			
		a	A	nnu	al let	tabl	e val	lue/	rent	received	l or reco	eivable (high	ier if	let out for wi	hole of the y	vear, le	ower	2a						
			ıf		out fo								2b					24						
		b								cannot	be realized	zed	20 2c				-							
		c d			aid t			autn	orit	les			20 2d				-							
	d Total (2b + 2c) e Balance (2a – 2d)											24				-	2e							
		f	-		of $2e$		2u)						2f					20						
		g	_				ble o	n bo	rro	wed capi	tal		2g											
		h	_		(2f +					·····			_					2h						
		i	_			-		se pr	ope	rty 2 (2e	– 2h)							2i						
	3	Inc	com	e ur	der	the	head	l "In	icon	ne from l	nouse pr	roperty"												
		a	R	ent	of ea	rlie	r yea	ars r	eali	zed unde	er sectio	n 25A/AA						3a						
		b	-							luring th	e year u	nder section	1 25B	after dedu	cting 30%			3b						
		c	Т	otal	(3a -	+ 3b) + 1i	i + 2	i)									3c						
NOTE			Plea	se in	clude	the	incon	ne of	the	specified p	ersons re	eferred to in So	chedu	le SPI while co	omputing the	income	e under	this	head					
ched						~	pital	~ .																

	Α	Shor	·t-ter	m cap	oital gain				
		1	Fror	n asse	ts in case of non-resident to which first p	roviso (to section 48 is applicable	1	
		2	Fror	n asse	ts in the case of others				
SNI			a	Full v	value of consideration	2a			
AIL			b	Dedu	ctions under section 48				
ГC				i	Cost of acquisition	bi			
TA				ii	Cost of Improvement	bii			
API				iii	Expenditure on transfer	biii			
ŭ				iv	Total (i + ii + iii)	biv			

	1										
			nce (2a – biv)			2c					
				nored under section	on 94(7) or	2d					
		94(8) (enter positive	values only)		-			4		
			uction under se			2e			_	1	
				gain (2c + 2d – 2e)					2f		
		54GA			ains under	sectio	ons 54B/54D	/54EC/ 54ED/54G/	A3		
				gain (1 + 2f + A3)					A4		
				under section 111A					A5		
	6	Short ter	m capital gain (other than referred	d to in section	on 11	1A (A4 – A5	5)	A6		
В	Long	g term ca	pital gain								
	1	Asset in	case of non-resi	dent to which first	proviso to	sectio	on 48 is appli	icable	1		
	2	Asset in	the case of other	rs where proviso u	nder sectio	n 112	(1) is not ap	plicable			
		a Full	value of consid	eration		2a					
		b Ded	uctions under s	ection 48					-		
		i	Cost of acquis	sition after indexat	ion	bi					
		ii	Cost of impro	vement after index	kation	bii					
		iii	Expenditure of	on transfer		biii			-		
		iv	Total (bi + bii	+biii)		biv					
		c Bala	nce (2a – biv)			2c					
		d Ded	uction under se	ctions 54/54B/54D/	/54EC/54F	2d					
		54G	/54GA	-							
			balance (2c – 2c						2e		
	3			rs where proviso u	nder section		(1) is applica	able	_		
			value of consid			3a			_		
		b Ded	uctions under s		_						
		i	-	sition without inde		bi			_		
		ii	-	vement without in	dexation	bii					
		iii				biii			_		
		iv	Total (bi + bii	+biii)		biv					
			nce (3a – biv)			3c					
				ctions 54/54B/54D/	/54EC/54F	3d					
			balance (3c-3d)						3e		
	4	Amount	deemed to be lo	ng term capital ga	ins under s	ectio	ns 54/54B/54	D/54EC/54ED/54F	B4		
	5	Total lon	g term capital g	gain 1 + 2e [(enter 2	2e as nil if lo	(ss) +	- 3e (enter 3e	as nil if $loss$) + 4)]	B5		
		-		e head "CAPITAL	-	4+	B5) (enter B5	5 as nil, if loss)	С		
D	Info	rmation a	about accrual/re	eceipt of capital gai	in						
		Date		Upto 15/9	16/9) to 1	5/12	16/12 to 15/	3		16/3 to 31/3
	1	Long to		(i)		(ii)		(iii)			(iv)
		Long- ter Short tor									
		Short-tei									
NOTE ►	Pl	ease includ	te the income of th	e specified persons rej	terred to in So	chedu	e SPI while co	mputing the income un	ter this	head	
chedule			Income from	other sources							
1	Inco					1					
1 1	a Dividends Gross										

		a	Dividends, Gross	1a			
		b	Interest, Gross	1b			
		c	Rental income from machinery, plants, buildings,	1c			
		d	Others, Gross (excluding income from owning race horses)	1d			
		e	Total (1a + 1b + 1c + 1d)			1e	
ES		f	Deductions under section 57:-				
RC			i Expenses	fi			
SOURCES			ii Depreciation	fii			
			iii Total	fiii			
OTHER		g	Balance (1e – fiii)			1g	
IO	2	Win	nings from lotteries, crossword puzzles, races, etc.			2	
	3	Inco	ome from other sources (other than from owning race	horse	s) $(1g + 2)$ (enterlg as nil, if loss)	3	
	4	Inco	ome from owning and maintaining race horses				
		a	Receipts	4 a			
		b	Deductions under section 57 in relation to (4)	4b			
		c	Balance (4a – 4b)			4c	
	5		me chargeable under the head "Income from other so take 4c loss figure to Schedule CFL)	urces	" (3 + 4c) (enter 4c as nil if loss	5	
NOT		Р	lease include the income of the specified persons referred to in S	e SPI while computing the income unde	er this	head.	

chedule CYLA Details of Income after Set off of current year losses

			income unter set on t	i current year losses		
		Head/ Source of	Income of current	House property loss of the current	Other sources loss (other than	Current year's Income
		Income	year	year set off	loss from race horses) of the	remaining after set off
r .			(Fill this column only		current year set off	4
IN			if income is zero or	Total loss (3c of Schedule – HP)	Total loss (3 of Schedule-OS)	
Œ			positive)			
NTS			1	2	3	4=1-2-3
ADJUSTMENT		Loss to be adjusted				
S AI	i	Salaries				
TOSS	ii	House property				
CURRENT YEAR		Short-term capital				
Æ		gain				
Ľ	iv	Long term capital				
N		gain				
RE		Other sources (incl.				
R		profit from owning				
CI		race horses)				
	vi	Total loss set off				
	vii	Loss remaining after s	et-off out of 2 & 3			

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

SS	SI. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 4 of Schedule CYLA	Brought forward loss set off	Current year's income remaining after set off
LOSS			1	2	3
ARD	i	Salaries			
RW∕ IME	ii	House property			
FORW USTM	iii	Short-term capital gain			
GHT AdJ	iv	Long-term capital gain			
BROUG ∕		Other sources (profit from owning race horses)			
BR	vi	Total of brought forward loss	set off		
İ	vii	Current year's income remaini	ng after set off Total (i3 + ii3 + iii3 + i	v3 + v3)	

Schedule CFL Details of Losses to be carried forward to future years Assessment Year Date of Filing House property Short-term capital Long-term Other sources loss (DD/MM/YYYY) **Capital loss** (from owning race loss loss horses) i 2001-02 2002-03 ii CARRY FORWARD OF LOSS iii 2003-04 iv 2004-05 2005-06 v vi 2006-07 vii 2007-08 viii 2008-09 ix Total of earlier year losses Adjustment of above losses in X Schedule BFLA 2009-10 (Current year losses) xi xii Total loss Carried Forward to future years

chedule VIA

Deductions under Chapter VI-A (Section)

	a	80C		h	80G		
SNOI	b	80CCC		i	80GG		
CITC	c	80CCD		j	80GGA		
EDUCTI	d	80D		k	80GGC		
DE	e	80DD		l	80RRB		
LAL	f	80DDB		m	80U		
TOTAI	g	80E					
	n	Total deduc	ctions (total of a to m)			n	

Schedule SPI income of specified persons (spouse, min to be included after Rs. 1,500 per child)											e) in	icludable in income of th	ne assessee (income	of the minor child
Sl No	Name of person]	PAN	of p	pers	on (opti	onal)		Relationship	Nature of Income	Amount (Rs)
1														
2														
3														

Sche	chedule SI Income chargeable to Income tax at special rates [Please see instruction No.9(iii) for section code and											l rate of tax]
	SI	Section	Ŋ	Special rate	Income	Tax thereon	SI	Section	Ø	Special	Income	Tax thereon
	No	code		(%)	i	ii	No	code		rate (%)	i	ii
νте	1						6					
RA	2						7					
IAL	3						8					
SPECI	4						9					
SP	5						10					
	11										Total (1ii to 10 ii)	

che	dule	El Details of Exempt Income (Income not to be included in Total Income)		
	1	Interest income	1	
ны	2	Dividend income		
MM MO	3	Long-term capital gains from transactions on which Securities Transaction Tax is paid	3	
N N N	4	Net Agriculture income /any other income for rate purpose	4	
ΞN	5	Others, including exempt income of minor children	5	
	6	Total (1+2+3+4+5)	6	

Schedule AIR Other Information (transactions reported through Annual Information Return) [Please see instruction number-9(ii) for code]

SI	Code of Transaction	M	Amount (Rs)	SI	Code of Transaction	A	Amount (Rs)
1	001			5	005		
2	002			6	006		
3	003			7	007		
4	004			8	008		

Schedule IT

Details of Advance Tax and Self Assessment Tax Payments of Income-tax

	SI No				BS	R C	ode			Date of Deposit (DD/MM/YYYY)	Serial Number of Challan				of	Amount (Rs)
SL	i															
X PAYMEN	ii															
	iii															
	iv															
Υ	v															
	NO	TE Enter the totals of Advance tax	and	Self	Asse	ssme	nt ta	x in S	Sl No	9a & 9c of PartB-TT	7					

of Advance tax and Self Assessment tax in Sl No. 9a & 9c of PartB-TTI

Schedule TDS1 Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]

ARY	SI No	Tax Deduction Account Number (TAN) of the Employer	Unique Transaction Number (UTN)	Name and address of the Employer	Income chargeable under Salaries	Deduction under Chapter VI-A	Tax payable (incl. surch. and edn. cess)	Total tax deducted	Tax payable/ refundable
SAL/	(1) i	(2)	(9)	(3)	(4)	(5)	(6)	(7)	(8)
NO									
SUT	ii								

Schedule TDS2 Details of Tax Deducted at Source on Income [As per Form 16 A issued by Deductor(s)]

COME	SI No	Tax Deduction Account Number (TAN) of the Deductor	Unique Transaction Number (UTN)	Name and address of the Deductor	Amount Paid	Date of Payment / Credit	Total tax deducted	Amount out of (6) claimed for this year
Ž	(1)	(2)	(8)	(3)	(4)	(5)	(6)	(7)
OTHER	i							
NO	ii							
LDS (
- ·	NO	TE > Please enter total of	column 7 of S	Schedule-TDS1 and column 7	of Schedule-TDS	2 in 9(b) of Part B-T	TI	